

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 117317/2021,117318/2021, in Criminal Appeal No(s). 1654/2023

ASIF & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 117318/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 117317/2021 - EXEMPTION FROM FILING O.T.)

Date : 24-07-2023 These matters were called on for hearing today.

For Appellant(s) Mr. Wajahat Ansari, Adv.
 Ms. Ruby, Adv.
 Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
 Mr. Harsh Pratap Shahi, Adv.
 Mr. Aman Pathak, Adv.
 Ms. Pallavi Kumari, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Respondent No.1 has already filed the counter affidavit.

Despite service of notice on respondent No. 2, there is no
appearance on his behalf.

Records have already been received.

Four weeks time, is granted to the Ld. Counsel for the
parties, to file the additional documents.

Thereafter, list the matter before the Hon'ble Court, as per
rules.

VIVEK SAXENA
Registrar